Central assistance to agricultural labourers in case of injury

†3440. SHRI LAXMINARAYAN SHARMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the schemes of Central Government for providing assistance to the agricultural labourers in case of injury;
- (b) whether any grant is provided to the Government of Madhya Pradesh for any such scheme; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) The Ministry of Labour and Employment is not implementing any specific scheme for providing assistance to the agricultural labourers in case of injury. Various labour laws including the Workmen Compensation Act, 1923 are applicable to these labourers also. Further, the Janshree Bima Yojana provides life/accidental insurance cover to the poor persons including agricultural labourers.

- (b) No, Sir.
- (c) Question does not arise.

Pensions under EPS, 1995

- 3441. SHRI C. RAMACHANDRAIAH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the Pension under Employees Pension Scheme (EPS), 1995 is mandatory for all the Employees of CPSUs after the judgement passed by the Hon'ble Supreme Court on November 11,2003;
- (b) if so, the details thereof and the number of Employees in Andhra Pradesh who are yet to get pension under EPS, 1995;
- (c) whether the widows of deceased employees are also not getting pension under the EPS, 1995;
 - (d)ifso, the details thereof aiong with the reasons therefor; and
 - (e) the action taken/proposed to be taken in this regard?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) The Employees' Pension Scheme, 1995 is applicable to all establishments including CPSUs covered under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952.

- (b) Pension claims are being settled in respect of all eligible employees who fulfill the prescribed criteria of age and period of service. During the year 2005-2006, out of 37362* pension claims received and complete in all respects in Andhra Pradesh, 35161* were settled and only 2201* claims were pending for settlement.
- (c) Widow Pension is being paid to the widows of deceased employees who were members of the Employees' Family Pension Scheme, 1971/ Employees' Pension Scheme, 1995.
 - (d) and (e) Do not arise in view of (c) above.

Programme to remove irregularities in provident fund of Government and non-Government employees

- †3442. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government had announced any time limit to implement guidelines and programmes to remove the irregularities regarding provident funds of lakhs of Government and non-Government employees of the country;
- (b) if so, the details thereof aiong with whether such programme has been implemented so far and if so, the details thereof; and
- (c) if not, the reasons therefor and the action taken by Government against those higher officers who are responsible for not implementing the Government's programme?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) to (c) So far as the Employees' Fund Organization is concerned the Employees' Provident *Provisional

†Original notice of the question was received in Hindi.